

(Part II—Proceedings other than Questions and Answers)

2547

LOK SABHA

Thursday, 9th August, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON

PAPERS LAID ON THE TABLE

REPORT OF TARIFF COMMISSION ON
CONTINUANCE OF PROTECTION TO (I)
POWER AND TRANSFORMERS INDUSTRY;
(II) PLASTICS (PHENOL FORMALDE-
HYDE MOULDING POWDER, ELECTRICAL
ACCESSORIES AND BUTTONS) INDUSTRY;
AND (III) BALL BEARINGS INDUSTRY;
MINISTRY OF COMMERCE AND INDUS-
TRY NOTIFICATIONS; ETC.

The Minister of Trade (Shri Kar-
markar): Sir, I beg to lay on the
Table a copy of each of the following
papers, under sub-section (2) of sec-
tion 16 of the Tariff Commission Act.
1951:

- (1) Report (1956) of the Tariff Commission on the continuance of protection to the Power and Distribution Transformers Industry.
- (2) Ministry of Commerce and Industry Resolution No. 11 (1)—T. B./56, dated the 4th August, 1956.
- (3) Ministry of Commerce and Industry Notification No. 11 (1)—T.B./56, dated the 4th August, 1956.

- (4) Statement under proviso to section 16 (2) of the Tariff Commission Act, 1951, ex-
plaining the reasons why a copy of each of the documents referred to at (1) to
(3) above could not be laid within the prescribed period.
[Placed in Library. See No.
S-302/56]
- (5) Report (1956) of the Tariff Commission on the continuance of protection to the Plastics (Phenol Formalde-
hyde Moulding Powder, Electrical Accessories and Buttons) Industry.
- (6) Ministry of Commerce and Industry Resolution No. 27 (1)—T.B./56, dated the 4th August, 1956.
- (7) Statement under proviso to section 16 (2) of the Tariff Commission Act, 1951, ex-
plaining the reasons why a copy of each of the documents referred to at (5) and
(6) above could not be laid within the prescribed period.
[Placed in Library. See No.
S-303/56]
- (8) (i) Report (1956) of the Tariff Commission on the continuance of protection to the Ball Bearings Industry.
(ii) Tariff Commission's letter
No. TC/ID/E-83, dated the
14th May, 1956, with which
the Report referred to above
was forwarded to Govern-
ment by the Commission.
- (9) Ministry of Commerce and Industry Resolution No. 18 (1)—T.B./56, dated the 4th August, 1956.

[Shri Karmarkar]

(10) Ministry of Commerce and Industry Notification No. 18 (1)-T.B./56, dated the 4th August, 1956. [Placed in Library. See No. S-304/56]

ANNUAL REPORTS OF DEVELOPMENT COUNCILS FOR LIGHT ELECTRICALS, BICYCLE, ART SILK TEXTILES, WOOLLEN TEXTILES, PHARMACEUTICALS AND DRUGS, AND SUGAR INDUSTRIES FOR 1955-56.

The Minister of Consumer Industries (Shri Kanango): Sir, I beg to lay on the Table a copy of each of the following papers, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:

- (1) Annual Report of the Development Council for Light Electricals Industry for the year 1955-56. [Placed in Library. See No. S-305/56]
- (2) Annual Report of the Development Council for Bicycles for the year 1955-56. [Placed in Library. See No. S-306/56]
- (3) Annual Report of the Development Council for Art Silk Textiles for the year 1955-56. [Placed in Library. See No. S-307/56]
- (4) Annual Report of the Development Council for Woollen textiles for the year 1955-56. [Placed in Library. See No. S-308/56]
- (5) Annual Report of the Development Council for Pharmaceuticals and Drugs for the year 1955-56. [Placed in Library. See No. S-309/56]
- (6) Annual Report of the Development Council for Sugar for the year 1955-56. [Placed in Library. See No. S-310/56]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th August, 1956, agreed without any amendment to the Securities Contracts (Regulation) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 16th July 1956".

BUSINESS OF THE HOUSE

SITTING IN LIEU OF Raksha Bandhan HOLIDAY

Mr. Speaker: I have to inform the House that, as suggested by the General Purposes Committee, "Raksha Bandhan" will be observed as a holiday for Lok Sabha.

The sitting of Lok Sabha provisionally fixed for Tuesday, the 21st August, 1956 on which "Raksha Bandhan" falls this year, has, therefore, been cancelled and the House will sit on Saturday, the 25th August, 1956, for transaction of Government Business in lieu thereof.

The notices of questions for the 21st August, 1956, will be treated as having been given for the 25th August, 1956.

RE. MOTIONS FOR ADJOURNMENT

Mr. Speaker: The House will now proceed with further clause by clause consideration of the States Reorganisation Bill.

Shri A. K. Gopalan (Cannanore): I would like to know whether you have received notice of an adjournment motion I had tabled.